

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320
(IB)-547(ND)2019
C.A No- 92/C-V/ND/2019

IN THE MATTER OF:

M/s. India Bulls Properties Pvt. Ltd.
Vs
M/s. Paragon Hospitality Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 18.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. K.K. Mishra
For the Respondent :

ORDER

Ld. Counsel for IRP has put in appearance and states that he has filed an application under Section 19(2). However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. Put up for further hearing on 04.12.2019.

Sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)